

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Diary No.20529/2015

(Arising out of impugned final judgment and order dated 26/02/2015
in CWP No. 6795/2002 passed by the High Court of Punjab & Haryana
at Chandigarh)

CHB AND ORS.

Petitioner(s)

VERSUS

UJJAL SINGH SAHNI (DECEASED) THR.
LEGAL HEIRS AND ORS.

Respondent(s)

(Office report on default)

Date : 22/07/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE
[IN CHAMBERS]

For Petitioner(s)

Mrs. Rachana Joshi Issar,AOR
Ms. Vandana Mishra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Four weeks' time, as last opportunity, is granted to
learned counsel for the petitioners to cure the defects
as pointed out by the Registry.

(RASHMI DHYANI)
SR.P.A.

(INDU POKHRIYAL)
COURT MASTER

Signature Not Verified

Digitally signed by
RASHMI DHYANI
Date: 2016.07.23
11:11:45 IST
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